

**सरदार मजीठिया :** हिन्दुस्तानी भी पादरी हो सकते हैं और हैं ।

**श्री बी० डी० पांडे :** चूंकि आप अच्छी अच्छी तनख्वाह पोशाक पर ही मुन हसिर रखते हैं, तो क्या अगर हिन्दुस्तानी पंडित और मोलवी भी अच्छी पोशाक पहनें तो आप उनको अच्छी तनख्वाह देना चाहते हैं ?

(कोई उत्तर नहीं दिया गया)

**Mr. Speaker :** That is a suggestion. The hon. Member says that there is discrimination.

**श्री मुनमुनवाला :** रक्षा मंत्री जी ने कहा कि यह भेद शुरू से चला आ रहा है। क्या मैं जान सकता हूँ कि यह भेद बराबर जारी रखा जायेगा या कभी बन्द भी किया जायेगा ?

**प्रतिरक्षा मंत्री (डा० काटजू) :** इस मामले पर गौर किया जायेगा ।

**श्री मुनमुनवाला :** मैं यह जानना चाहता हूँ कि क्या यह सरकार की नीति है कि यह भेद बराबर कायम रखा जाये ?

**डा० काटजू :** सरकार की यह नीति है कि हर एक शख्स अपने अपने तरीके पर चलता रहे ।

**Shri Gidwani :** May I know whether these missionaries are Indians or Europeans ?

**Sardar Majithia :** Saying offhand. I think that they belong to both the nationalities.

#### JAMMU AND KASHMIR INGRESS (PERMIT) RULES, 1955

\*2365. **Shri Kamath :** Will the Minister of Home Affairs be pleased to state.

(a) whether his attention has been drawn to the Jammu and Kashmir Ingress (Permit) Rules, 1955, framed by the Jammu and Kashmir Government;

(b) whether his attention has also been drawn to Rule 2(a) thereof, that "India" does not include the State of Jammu and Kashmir; and

(c) if so, whether it is in consonance with Article 1 of the Constitution?

**The Minister of Home Affairs (Pandit G. B. Pant):** (a) Yes, Sir.

(b) and (c). The phrase is obviously merely a drafting device to avoid repetition of the phrase "India other than Jammu and Kashmir" and has no bearing on the application of Article 1 of the Constitution.

**Shri Kamath:** Is it a fact that these rules under reference have been framed under an Act called the Act XIV of 2011. May I know to what this 2011 refers?

**Pandit G. B. Pant:** 2011 may be the samvat or some era by which that particular year comes to be known as 2011 instead of 1956.

**Shri Kamath:** Which era?

**Pandit G. B. Pant:** Some era which is prevalent in Kashmir.

**Shri Kamath:** Is it a fact that in these rules under reference, an Indian is placed on a par with a complete foreigner, particularly in view of the fact that the form which an Indian has got to fill for entry into Jammu and Kashmir is identical with the form to be filled in by a foreigner?

**Pandit G. B. Pant:** The rules only require some sort of a permission to be obtained by people visiting Kashmir from the other States of India. So, there is a form which enables them to put in such an application.

**Shri Kamath:** Foreigners?

**Mr. Speaker:** They require certain details in an application. Some control: that is clear. They want only particular detail so that they may allow entry or not.

**Shri Kamath:** The form is identical. The only distinction made is that in the case of foreigners, it should be in triplicate and in the case of Indians, it should be in duplicate. The form is the same.

**Mr. Speaker:** Whatever the form, the hon. Minister says that these are the very particulars in respect of whosoever might like to go there. Kashmir or this Government would like to be satisfied.

**Dr. Lanka Sundaram:** In view of the radically altered situation in regard to Kashmir and also in conformity with the statements made both in Delhi and Srinagar that Kashmir is an integral part of India, will the Home Minister see to it that in Acts and notifications of this character, Kashmir is not shown distinctly as a separate entity outside India?

**Pandit G. B. Pant:** Where? In these rules or somewhere else?

**Dr. Lanka Sundaram:** Anywhere?

**Pandit G. B. Pant:** This Act has been passed by the Kashmir legislature and not by this Parliament.

**Shri Kamath:** What may be the reason for placing an Indian on a par with a foreigner so far as entry into Jammu and Kashmir is concerned?

**Pandit G. B. Pant:** To give the foreigners, so far as entry into Jammu and Kashmir is concerned, the same privileges as Indians enjoy.

**Shri Kamath:** That is funny.

#### ALL INDIA DEFENCE EMPLOYEES FEDERATION

\*2366. **Shri P. L. Kureel:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the Unions/Associations representing certain categories of workers and not affiliated to the All India Defence Employees Federation have not been given any seat in the present Negotiating Machinery set up between the Government and the All India Defence Employees Federation; and

(b) if so, the reasons thereof?

**The Deputy Minister of Defence (Sardar Majithia):** (a) and (b). A statement is laid on the Table of the Lok Sabha. [See Appendix XIV; annexure No. 12.]

**Shri P. L. Kureel:** May I know whether the Government has received

any representation from various associations of an All India character not affiliated to the All India Defence Employees' Federation for setting up a separate negotiating machinery?

**Sardar Majithia:** We recognise only one Association and that is the one that we are dealing with.

**Shri P. L. Kureel:** Is it a fact that these associations are very much dissatisfied with the present method of negotiation and may I also know what the Government proposes to do in this connection?

**Sardar Majithia:** The fact is that the other associations also can represent their grievances, according to the instructions issued by the Home Ministry. They are governed by them.

**Sardar A. S. Saigal:** May I know whether any other Association has been recognised by the Government with the All India Defence Employees Federation?

**Sardar Majithia:** No. The only association recognised is this one. No other association has been recognised.

**Shri P. L. Kureel:** May I know the difficulties which prevent the Government from giving representation to these Associations on the existing negotiating machinery?

**Sardar Majithia:** The association which is recognised is objecting to that.

**Shri Velayudhan:** How many members are there in this negotiating machinery? How much work has it done now? How many disputes have been settled?

**Sardar Majithia:** I shall require notice about the number of disputes settled, because negotiations are being carried on at the unit level, Command level and at the Ministry. Quite a lot of data has to be collected.

**Dr. Lanka Sundaram:** In view of the fact that the Federation has withdrawn the notice of strike given, may I know whether there is any continuing machinery for further discussion of the matters in dispute between the